

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9424/2024

(Arising out of impugned final judgment and order dated 20-02-2024 in CWP No. 19946/2018 passed by the High Court Of Punjab & Haryana At Chandigarh)

RAMESH KUMAR & ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

IA NOS. 121497/2024-APPLICATION FOR INTERVENTION/IMPLEADMENT, IA NO.131893/2024-APPLICATION FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO.131894/2024-APPLICATION FOR EXEMPTION FROM FILING AFFIDAVIT AND 131895/2024 APPLICATION FOR EXEMPTION FROM FILING AND IA NO. 126402/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 18-06-2024 This appln. was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE S.V.N. BHATTI
(VACATION BENCH)

For Petitioner(s)/ Mr. Divyesh Pratap Singh, AOR
Applicant(s) Mr. Amit Sangwan, Adv.
Ms. Shivangi Singh, Adv.
Ms. Sneha Chandna, Adv.
Mr. Jai Inder Sharma, Adv.

For Respondent(s) Ms. Charu Sangwan, AOR
Mr. Shubham S. Dayma, Adv.
Ms. Harshita Tyagi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA NO. 126402/2024

Learned counsel for the applicant(s), on instructions, seeks permission to withdraw this application.

Permission is granted.

This application is, accordingly, dismissed as withdrawn.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

